

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**Petition(s) for Special Leave to Appeal (C) No(s). 10105/2017**

**(Arising out of impugned final judgment and order dated 20-12-2016 in WP No. 6415/2016 passed by the High Court Of Judicature At Bombay At Nagpur)**

**DINESH BIWAJI ASHTIKAR**

**Petitioner(s)**

**VERSUS**

**STATE OF MAHARASHTRA & ORS.**

**Respondent(s)**

**Date : 04-01-2024 This petition was called on for hearing today.**

**CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
 HON'BLE MR. JUSTICE ARAVIND KUMAR**

**For Petitioner(s)** Mr. Varinder Kumar Sharma, AOR  
 Mr. Shantanu Sharma, Adv.  
 Mr. Y. K. Prasad, Adv.  
 Ms. Deeksha Gaur, Adv.  
 Mr. Bishan Dass, Adv.

**For Respondent(s)** Mr. Omkar Deshpande, Adv.  
 Mr. Siddharth Dharmadhikari, Adv.  
 Mr. Aaditya Aniruddha Pande, AOR  
 Mr. Bharat Bagla, Adv.  
 Mr. Sourav Singh, Adv.  
 Mr. Aditya Krishna, Adv.  
 Ms. Raavi Sharma, Adv.

**UPON hearing the counsel the Court made the following  
 O R D E R**

**Let the Counter affidavit be filed by the Secretary, Department of Education, State of Maharashtra within two weeks.**

**In the counter the Secretary shall indicate the number of seats that are allocated towards 25% quota for Backward Classes in the district and also give the number of seats that have been filled from time to time. The counter would also indicate the number of seats that are vacant and have remained unfilled.**

**List on 05.02.2024.**

**(KAPIL TANDON)  
 COURT MASTER (SH)**

**(NIDHI WASON)  
 COURT MASTER (NSH)**